

THE

PARLIAMENTARY DEBATES  
(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 3rd July, 1952

The House met at a Quarter Past  
Eight of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

DEATH OF GURU GOSAI AGAM  
DASJI

**Mr. Speaker:** Before we proceed further, I have to inform the House of the sad demise of Guru Gosaj Agam Dasji, a sitting Member of this House who died on the 28th June, 1952, in his native village in Raipur. He was a Member of the Constituent Assembly of India. He was elected to the House of the People from the Bilaspur-Durg-Raipur—Reserved—Scheduled Castes constituency in Madhya Pradesh.

The House will join with me in conveying our condolence to his family. The House may stand in silence for a minute and express its sorrow.

LEAVE OF ABSENCE FROM THE  
HOUSE

**Mr. Speaker:** I have to inform hon. Members that I have received the following letter from Shrimati Renu Chakravarty:

"This is to request you to grant me leave of absence from Parliament for the period (about a month) I shall be going to Berlin to attend the Peace Congress Bureau meeting. I shall be leaving on 28th June, 1952 and I shall be obliged if you will grant me this leave of absence."

Is it the pleasure of the House that she should be granted the leave?

Leave' was granted.

PREVENTION OF CORRUPTION  
(SECOND AMENDMENT) BILL

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The motion was adopted

**Dr. Katju:** I introduce the Bill.

CRIMINAL LAW AMENDMENT BILL

**Dr. Katju:** I beg to move for leave to introduce a Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898 and to provide for a more speedy trial of certain offences.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898 and to provide for a more speedy trial of certain offences."

The motion was adopted.

**Dr. Katju:** I introduce the Bill.

GENERAL BUDGET—DEMANDS  
FOR GRANTS—concl'd.

**Mr. Speaker:** The House will now proceed with the further consideration of the discussion on the Demands for Grants under the control of the